

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-868/ND/2022
IA/1400/2024

IN THE MATTER OF:
IDBI Bank Ltd.

...PETITIONER

Vs

Mr. Jagdish P Chokhani

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 03.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Adv. Shivam Takkar and Adv. Sarthak
Sehgal (for IDBI Bank)

For the RP

:Adv. Akshay Goel, Adv. Harsh
Jadon

For the Personal Guarantor

:Adv Mohit Nagpal a/w Adv. Hashmat Nabi

ORDER

IA/1400/2024

Ld. counsel for the Resolution Professional is present. Ld. Counsel for the Personal Guarantor as well as Financial Creditor is present and sought time to file their response to the report filed by the Resolution Professional under Section 99. Two weeks' time is granted for the same. On the request made by the Counsel, list the matter on **09.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)